

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

8. IA 1729/2024 in C.P. (IB)/561(MB)2022

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 17.04.2024**

NAME OF THE PARTIES:- Divyesh Desai Vs. Rajesh S Jain
IN THE MATTER OF
Bank of Baroda
V/s
Rajesh S Jain

Section: Application under any other provisions- IBC U/s 95(1) of

ORDER

IA 1729 of 2024:- Counsel, Pawan Kulkarni a/w Darshit Dave appeared for the Applicant/IRP. This Application is filed by the RP for placing on record report of the IRP u/s 99 of the IB Code, 2016. The said report is taken on record, no order is called for. Accordingly, **IA 1729 of 2024** is **allowed** and **disposed of**.

Further, it has been stated that copy of the report has also been served upon the Personal Guarantor. Let reply/objection, if any, on behalf of the Personal Guarantor be filed within a period of three weeks from today by serving an advance copy on the other side at least two days before the next date of hearing. List the present Company Petition for hearing on **02.05.2024**.

Sd/-

ANIL RAJ CHELLAN
Member (Technical)

ANKIT

Sd/-

KULDIP KUMAR KAREER
Member (Judicial)